



2025:DHC:1622-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1638/2020

DR. AMITESH KHARE AND ORS.Petitioners

Through: Mr. Vikram Hegde and
Mr. Chitwan Sharma, Advs.

versus

UNION OF INDIA AND ORS.Respondents

Through: Mr. Ashish K. Dixit, CGSC
with Mr. Shivam Tiwari, Ms. Urmila
Sharma, Ms. Deepika Kalra and Ms. Venni
Kakkar, Advs.

Mr. Ravinder Agarwal, Mr. Manish Kumar
Singh and Mr. Vasu Agarwal, Advs. for R-3

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

% **11.03.2025**

C.HARI SHANKAR, J.

1. Mr. Vikram Hegde, learned Counsel for petitioners submits that as the petitioners in this case have retired and the issue in the controversy, *qua* them, may have been rendered academic, he may be permitted to withdraw this writ petition keeping the question of law alive with permission to raise it in an appropriate case.

2. Reserving liberty as aforesaid, the writ petition is disposed of as withdrawn.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 11, 2025/an

[Click here to check corrigendum, if any](#)